

IN THE HIGH COURT OF JHARKHAND, RANCHI,
OFFICER ORDER

No. 130 /R.G.

Dated 22.07.2020

In view of gravity of the proliferation of Novel Corona Virus (COVID-19) in whole of the country, the Hon'ble Jharkhand High Court deems it fit and necessary to come up with following direction:

1. The Bail/Anticipatory Bail Applications shall be e-filed through email at ***mentioning38@gmail.com*** till further orders. Oath Commissioner shall be available at the Gate No. 3 of the High Court with all standard precautionary measures of Covid protocol between 11:30 AM to 01:30 PM on all working days for the purpose of swearing affidavit. The Advocates and Parties shall keep the hard copy of the Bail/Anticipatory Bail Applications and the respective affidavits with them and shall submit the same as and when required by the Court. Only Soft Copy of affidavit Bail/Anticipatory Bail Applications shall be filed through e-mail for hearing by the appropriate Bench.

By Order

Sd/-

(Registrar General)